

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

28.07.2005

OA No. 14/2005

Mr. C.B. Sharma, Counsel for the applicant.

Mr. Hemant Mathur, Counsel for the respondents.

Heard the learned counsel for the applicant who submits that in view of the subsequent development he hopes of getting justice, he proposes to withdraw the application. The OA is allowed ~~as having~~ ^{as} been withdrawn with no order as to costs.

(G.R. PATWARDHAN)
MEMBER (A)

AHQ